

The Minister of Commerce (Shri Dinesh Singh): (a) No, Sir.

(b) Does not arise.

(c) A constant watch is kept over the availability of controlled cloth at stamped prices throughout the country. Necessary enforcement machinery has been evolved to ensure in collaboration with the State Governments, that controlled cloth is sold to the consumers at proper prices. Periodic checks and inspections of cloth markets are carried out so as to ensure that the consumers obtain controlled cloth at fixed prices.

Khadi Gramodyog Bhavan, New Delhi.

**8997. Shri George Fernandes:
Shri Madhu Limaye:**

Will the Minister of Commerce be pleased to refer to the reply given to Starred Question No. 633 on the 2nd December, 1966 and state:

(a) the period during which the Manager of the Khadi Gramodyog Bhawan, New Delhi was sent on compulsory leave during the investigation of the honey adulteration complaint;

(b) the date on which he resumed duty; and

(c) the proceedings taken against the Manager departmentally for his lapses and failure to carry out his responsibilities/duties as Manager in this regard?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):

(a)	Period	No. of days
(i)	5-9-66 to 19-9-66	15 days
(ii)	21-9-66 to 3-10-66	13 days
		28 days

(b) 20th September, 1966 and from 4th October, 1966.

(c) The matter is under consideration.

Industries Commission

8998. Shri Sidheshwar Prasad: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether Government propose to appoint an Industries Commission;

(b) if so, the scope of enquiry by this Commission; and

(c) in what way this Commission is likely to be different from Thacker Committee?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) The recommendations of the Estimates Committee made in its Ninth Report on Industrial Licensing including the one relating to the appointment of an Industries Commission are still under consideration of Government.

(b) and (c). Do not arise at present.

Remodelling of Bangalore City Station

**8999. Shri S. A. Agadi:
Shri M. N. Naghnoor:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Bangalore City Railway Station, Southern Railway, is being remodelled;

(b) if so, the estimated amount to be spent thereon; when the work was started and when it is likely to be completed; and

(c) whether it is a fact that the contract has been given to an inexperienced person and as such defective construction and inordinate delay is caused in the execution of the work?

The Minister of Railways (Shri C. M. Poonacha): (a) Yes.

(b) The latest estimated amount is Rs. 89.07 lakhs. The work was commenced in July 1964. Yard remodeling is expected to be completed in September 1967. Construction of new station building is expected to be completed in March 1968.

(c) No. The work was divided into various sub-works and each sub-work was awarded to the lowest tenderer based on the recommendations of the duly constituted Tender Committee which took into consideration the previous experience of each of the contractors before submitting their recommendations.

Medical facilities to Tea Board Staff

**9000. Shri Jyotirmoy Basu:
Shri Ishaq Sambhali:
Shri Ganesh Ghosh:**

Will the Minister of Commerce be pleased to state:

(a) whether Class III and IV staff of Tea Board get the same medical facilities that their counterparts are entitled to in Calcutta;

(b) the maintenance cost of running the guest house in Delhi and the amount received as charges from the visiting officers during 1966;

(c) whether there is any guest room for Class III and class IV staff; and

(d) whether the Tea Board employees in Delhi are entitled to Govern-

ment quarters, and if so, how many of class III and class IV staff have been given quarters during the last three years?

The Minister of Commerce (Shri Dinesh Singh): (a) Under the Tea Board's By-laws 1965, medical facilities are allowed to the Board's employees on the same scale as is admissible to Central Government servants. The Board's employees in the Delhi Unit have also been brought under the purview of the Central Government Contributory Health Service Scheme.

(b) and (c). The information is being collected and will be laid on the table of the House.

(d) The Tea Board's employees in Delhi are not eligible for allotment of Government quarters.

Final Settlement of Retirement Claims of Railway Employees in Delhi Division (Northern Railway)

9001. Shri Onkar Lal Berwa: Will the Minister of Railways be pleased to state:

(a) the number of Class III and IV employees who retired from the 1st January, 1967 to the 31st May, 1967 in Delhi Division of the Northern Railway;

(b) the number of employees whose cases of retirement benefits viz., compulsory contribution to Provident Fund, Bonus, gratuity, fixation of pension and grant of LPR and PLR have been settled;

(c) the number of cases pending and the reasons therefor?